

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

9. C.P. (IB)/378(MB)2023

CORAM:

MS. MADHU SINHA,  
MEMBER (T)

SH. KULDIP KUMAR KAREER,  
MEMBER (J)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON **12.05.2023**.

NAME OF THE PARTIES: MORYA TRANS FACILITY PRIVATE LIMITED

SECTION: 10 of IBC 2016

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**ORDER**

None present.

The Petitioner and the Registry are directed to issue notice to the Creditors, intimating the Creditors regarding filing of the above Company Petition against them.

The Petitioner shall file service affidavit along with copy of notice sent to the Creditors, original postal receipt, track report, E-mail, etc. at least two days before the next date of hearing.

Registry is also directed to make available the copy of the notice, postal receipt and track report/acknowledgement before this Bench on the next date of hearing.

The Petitioner, Registry, Court Officer shall ensure availability of hard copy of the petition to the Creditors as well to this Bench before the next date of hearing.

The matter is adjourned to 06.07.2023.

Sd/-  
MADHU SINHA  
Member(Technical)

Sd/-  
KULDIP KUMAR KAREER  
Member(Judicial)